

Case No. 40/20.

SBI vs Chander Prakash

22.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD/Delhi dated 27.11.2020,, the present matter is taken up for hearing through physical hearing.

Present: Sh. Sarvjeet Yadav, Ld. Counsel for applicant bank.

Heard.

Record perused. This is an application seeking fresh directions to Receiver to take possession of property bearing House no.G 128 and G 129 Block G Preet Vihar Cooperative Housing building Society Ltd, Preet Vihar Delhi 110092.

The property which is mortgaged is G 129 Block G Preet Vihar Cooperative Housing building Society Ltd, Preet Vihar Delhi 110092 but it is stated that there is a common entrance to both the properties through G 128. Hence both the properties are involved in this case and so direction be given for taking possession of both the properties.

No such direction can be given since property no. G 128 is admittedly not mortgaged to the bank.

Bank is required to approach appropriate concerned authority for any such direction.

Application stands disposed off accordingly.

Copy of the order be given dasti.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi/22.12.2020

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